PAPERS LAID ON THE TABLE— contd.

SEVEN STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING VARIOUS SESSIONS OF THIRD LOK SABHA

The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):
I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions of Third Lok Sabha:—

- (i) Statement No. I—Seventh Session, 1964. [Placed in L. brary, See No. LT-2638/64].
- (ii) Supplementary Statement No. III.—Sixth Session, 1963.
 [Placed in Library. See No. LT-2639/64].
- (iii) Supplementary Statement No. V.—Fifth Session, 1963. [Placed in Library. See No. 1.T-2640/64].
- (iv) Supplementary Statement No. IX.—Fourth Session, 1963. [Placed in Library. See No. LT-2641/64].
- (v) Supplementary Statement No. XII.—Third Session, 1962-63. [Placed in Library. See No. LT-2642/64].
- (vi) Supplementary Statement No. XV.—Second Session, 1962. [Placed in Library. See No. LT-2643/64].
- (vii) Supplementary Statement No. XVIII.—First Session, 1962. [Placed in Library. See No. LT-2644/64].

DEFENCE OF INDIA (SIXTH AMENDMENT)
RULES, 1964

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): On behalf of Shri-

mati Tarkeshwari Sinha, I beg to lay on the Table a copy of the Defence of India (Sixth Amendment) Rules, 1964 published in Notification No. G. S. R. 477 dated the 17th March, 1964, under section 41 of the Defence India Act, 1962. [Placed in Library. See No. 2645/64]

PRESENTATION OF PETITION

Shri Ranga: I beg to present a petition signed by a petitioner relating to the Constitution (Seventeenth Amendment) Bill, 1963, as reported by the Joint Committee.

12.13 hrs.

DEMANDS FOR GRANTS-Contd.

MINISTRY OF WORKS, HOUSING AND REHABILITATION—Contd.

Mr. Speaker: We now take up further discussion on the Demands for Grants under the control of the Ministry of Works, Housing and Rehabilitation. 3 hours and 50 minutes remain. Shri C. K. Bhattacharyya to continue his speech.

Shri Kapur Singh (Ludhiana): When is the Minister going to reply?

Mr. Speaker: After three hours.

Shri Kapur Singh: You said 3 hours and 50 minutes or 3 hours and 15 minutes.

Mr. Speaker: 3 hours and 50 minutes.

12.14 hrs.

ASSASSINATION OF BHUTANESE PRIME MINISTER

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, I think, you have received several calling attention notices about the assassination of Mr. Jigme Dorji.....

Shri Hem Barua (Gauhati): That was my Calling Attention Notice.

Shri Jawaharlal Nehru: I do not know whether we profit by discussing this matter. It is a matter which we have heard with great grief and were stunned by it. He was not only an eminent statesman of Bhutan but a friend of ours in many ways and the sudden news has caused us great grief. I can say no more. I cannot give you any more facts. We do not know anything more. We may get some more facts perhaps but at present that is all we know about it.

श्री बग्गड़ी (हिसार) : क्या राजा चीन का श्रादमी था और उसका प्रधान मंत्री हिन्दुस्तान का श्रादमी, इसलिए उसकी हत्या की गई ?

Mr. Speaker: Order, order. We cannot discuss it now.

We are deeply grieved to learn about the loss of a friend who was really very sympathetic towards India. It is a great loss to us also besides a loss to Bhutan. If the House wants we can convey our sympathy.

Several Hon, Members: Yes.

Shri Hari Vishnu Kamath (Hoshangabad): Does the hon. Prime Minister suspect any political motive on the part of any foreign country behind the crime?

Shri Hem Barua: May I submit that because he was a great friend of India and we mourn his death, we should stand and pray for his soul, at least for a minute?

Mr. Speaker: If that is the desire. I shall ask the Members to stand in silence for a short while.

(The Members then stood in suence for a short while).

12.16 hrs

DEMANDS FOR GRANTS-contd.

MINISTRY OF WORKS, HOUSING AND REHABILITATION—Contd.

take to further discussion and voting on the Demands for Grants under the control of the Ministry of Works, Housing and Rehabilitation.

Shri C. K. Bhattacharyya may now continue his speech.

Shri C. K. Bhattacharyya (Raiganj): Today, rehabilitation looms large before our eyes. Therefore, that part of the Ministry's work occupies our attention more than the other obligations that it has to discharge.

When the Rehabilitation Ministry by itself was closed and the responsibilities of that Ministry were merged with those of the Ministry of Works and Housing, it was expected and it was anticipated that perhaps the exodus from East Pakistan had to a close. But, today we find our expectations and our anticipations all belied. The exodus has begun again, and this is the fourth exodus after the Partition. Let us have no illusion on that score. This is the last and the final phase of the Pakistani minorities coming over to India. exodus is not going to stop, and Pakistan will see that the exodus does not stop till East Pakistan is completely exhausted of its minorities as West Pakistan has been. That is the position today, and we should be all awake to it, and we should entertain no illusion on the score that the minorities there will have any more chance to stay there and live a life with social peace, honour and security.

I may go further and say that this time what Pakistan is doing is a declaration of a total war on the minorities in East Bengal. In the previous three exoduses that took place, only